

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/01161/2017 &  
M.A. No. 60/1498/2017**

**Chandigarh, this the 25<sup>th</sup> day of October, 2017**

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

1. Harjit Singh s/o Sh. Kirpal Singh, aged 56 years, R/o , Vill. & P.O. Vochhoya, Teh. & Distt. Amritsar, (PB).
2. Dalbir Singh s/o Sh. Dayal Singh , aged 52 years, R/o Vill. Kairon, Distt. Taran Tran, (PB).
3. NIrmal Kumar Gautam, s/o Sh. Jagbali Ram, aged 28 years, R/o , Vill. Agari Dihra, P.O. Barahari, Distt. Rohtas, Sasaram Bihar.
4. Suchha Singh s/o Sh. Balwant Singh, aged 53 years, R/o , Vill Vaw, P.O. Shahbajpur, Distt. Taran Taran (PB).
5. Ravinder Singh, s/o Sh. Baljit Singh, aged 28 years, R/o Vill & P.O. Kairon, Distt. Taran Taran (Pb.).
6. Angrej Singh s/o Sh. Gurcharan Singh, aged 24 years, R/o , Ward No. 5, Dasuywal, Distt. Taran Taran (Pb.).
7. Jagdev Singh s/o Sh. Jaswant Singh, aged 31 years, R/o , Qtr. No. B-50 Sarhali Road, Patti, Distt. Taran Taran (Pb).
8. Sikandra Kumar S/o Sh. Ramvilash Sah, aged 30 years, Vill. P.O. Teghra, Distt. Begusaai, Bihar.
9. Ranjit Singh s/o Sh. Balwinder Singh, aged 27 years, R/o Gurudwara, Shahedi Fatak Takar Sahib, Taran Taran (Pb.)
10. Akash Kumar s/o Sh. Damodhar Paswan, aged 27 years, R/o Vill Bochahi, P.O. Kalarmpur, Distt. Munger (Bihar).
11. Sewa Singh, s/o Sh. Gian Singh, aged 49 years, R/o Burj Kal Ke, P.O. Sarhali, Teh. Patti, Distt. Taran Taran (Pb.)
12. Kashmir Singh, s/o Sh. Tara Singh, aged 54 years, R/o Vill Kamalpur, Teh. & Distt. Taran Taran (Pb.).
13. Basant Kumar, s/o Sh. Rajendra Singh, aged 27 years, R/o Vill & P.o. Pokharhan Tola, Distt. Buxer (Bihar).

14. Ravi Kumar s/o late Sh. Kishor Paswan, aged 30 years, R/o VPO Brahmpur, Distt. Buxer, Bihar.
15. Dilbagh Singh s/o sh. Mukhatar Singh, R/o Vill Vanchari, P.O. Warpal, Amritsar (Pb.).
16. Balwinder Singh s/o Sh. Dalip Singh, aged 55 years, R/o 152, Kaka Kandiala, Kadgill, Distt. Tarn Taran (Pb.).
17. Ramdayal Bind, s/o Sh. Janardan Bind, aged 26 years, R/o Vill Daneban (Ganari), P.O. Boari, Distt. Ghazipur (U.P.).
18. Laxman Kumar Gupta s/o Sh. Krishan Parsad, aged 26 years, R/o Vill Barki Babhanpura, PO Lakhawar, Distt. Jehanabad (Bihar).
19. Inderjit Singh, s/o Sh. Harnek Singh, Vill Jhambala, PO Turkheri, Teh. Amloh, Distt. Fathegarh Sahib (Pb.).
20. Mohit Kumar s/o sh. Mange Ram, aged 2y years, R/o VPO Manjhol Jabardust Pul, Teh. Deoband, Distt. Saharanpur (U.P.)
21. Amrik Singh, s/o Sh. Gurdev Singh, R/o VPO Taj Pur, Teh. Chamkor Sahib, Distt. Ropar (Pb.).  
(All the applicants Gateman Group-C)

....APPLICANTS

(Argued by: Shri M.K. Gaur proxy counsel for Mr. U. Srivastava , Advocate)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager Ferozepur, Northern Railway, Cantonment Area, Ferozepur (Punjab)
3. The Divisional Engineer, Northern Railway, DRM Office Cantonment Area, Ferozepur (Punjab).

...RESPONDENTS

**ORDER (Oral)**  
**JUSTICE M.S. SULLAR, MEMBER (J)**

**M. A. No. 60/1498/2017**

Heard.

2. Taking into consideration, the common cause of action, similar nature of relief claimed common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

**O.A. No. 060/01161/2017**

3. The main contention of learned counsel, at this stage, is that, although the applicants have moved representation dated 10.04.2017 followed by reminder dated 16.08.2017 (Annexure A-9 Colly ), for redressal of their grievances, but no decision has yet been taken on it by the Competent Authority.

4. Having heard the learned counsel for the applicants, having gone through the record with his valuable assistance, and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant Original Application (OA) is disposed of with the direction, to the Divisional Railway Manager Ferozepur, N.R., (Respondent No. 2), to sympathetically consider and decide the indicated representation, by passing a speaking/reasoned order, and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**  
**Dated: 25.10.2017**

‘SK’

